MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.02/AM10 HELD ON 17.06.2009 AT 11.00 A.M. UNDER THE CHAIRMANSHIP OF SHRI R.S. GUJRAL, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1.	Shri Amitabh Jain	Addl. DG
2.	Shri V.K. Srivastava	Addl. DG
3.	Shri A. Komu	Jt.DGFT
4.	Shri Sanjay Rastogi	EC
5.	Shri A.K. Singh	Jt.DGFT
6.	Shri Tapan Mazumder	Jt.DGFT
7.	Shri O.P. Hisaria	Jt.DGFT
8.	Shri Akash Taneja	Jt. DGFT
9.	Shri S.S. Sah	Dy.DGFT

After deliberations, the following decisions were taken.

Case No. 1: M/s. Asahi India Glass Ltd., Gurgaon
File No. 01/60/162/456/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance licence No. 0510179884 dt. 30.03.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0510179884 dt. 30.03.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 2: M/s. Reliance Industries Limited, [Formerly M/s. Indian Petrochemicals Corporation Ltd.]
File No. 01/94/180/ 92/AM10/PC4/
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance authorisation No. (i) 0310328734 dt. 05.05.2005;
(ii) 0310334069 dated 13.6.05; (iii) 0310334162 dated 14.6.05 and
(iv) 0310348769 dated 23.9.05.

The committee noted that export obligation fulfilled against all the four advance authorizations mentioned above was 100% within valid EO period, as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 3: M/s. Samsons Rubber Industries Pvt. Ltd., Chennai
File No. 01/60/162/282/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0410073866 dt. 26.08.2005.

The Committee noted that EO fulfilled in respect of Advance Authorisation No. 0410073866 dt. 26.08.2005 was 30% qty. wise, within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 4: M/s. Aaren Exports, Jalandhar
File No. 01/94/180/57/AN10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Re-issue of surrendered advance authorisaton Nos. 3010050313 dt. 04.01.07 and 3010051022 dt. 27.02.07.

The Committee considered the case for re-issue of two advance authorizations in lieu of the surrendered advance authorizations bearing nos. 3010050313 dt. 04.01.07 and 3010051022 dt. 27.02.07 in line with the procedure being followed for issuance of duplicate advance authorizations. However, it would be subject to the condition that the advance authorizations so issued shall accommodate only those Shipping Bills for the purpose of EO fulfillment against these authorizations which have the endorsement of the earlier advance authorization Numbers or the File Numbers (against which those advance authorizations were issued). Regional Authority to check the details before issuance of the two advance authorizations in lieu of the cancelled advance authorizations.

Case No. 5: M/s. Reliance Communications Ltd., Mumbai
File No. 01/94/162/1100/AM09/PC-3
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Request for revalidation of duty credit scrip No. 0310379264 dt. 05.05.2006 up to December, 2009 issued under Served From India Scheme.

The Committee considered the case, as per agenda and decided to defer the same for lack of following information:

(1) Date of Merger
(2) Date of Refusal (by Kolkata custom) of the Release Advice vis-a-vis amendment of change of name by RA Mumbai on 01.04.08.
(3) Date on which request was made by RA Mumbai.

The applicant by asked this information and thereafter the case would be considered in PRC.

Case No. 6: M/s. Man Industries (India) Ltd., Mumbai
File No. 01/94/180/38/AM10/PC-4

PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: To allow relaxation of the Policy (paragraph 4.3.1 of FTP) for regularization of the debit of the DEPB for the Customs duty a restricted item allowed by Customs prior to the announcement in FTP on 26.2.09.

Committee considered the case and observed that since Customs Authority had allowed debit of Customs Duty against the DEPB Scrip mentioned in Annexure-I enclosed prior to issuance of Customs Notification No.15/2009 dated 19.2.2009, Committee decided to regularize the debit of DEPB against which clearance of consignment of restricted items for payment of applicable Customs Duty was allowed by the Customs Authority, prior to the issuance of the aforesaid Customs Notification No. 15/2009 dated 19.2.2009.

Case No. 7: M/s. Reliance Industries Ltd., Mumbai
File No. 01/94/180/108/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance licence No. 0310375760 dt. 13.4.2006.

The committee noted that export obligation fulfilled against advance authorization no. 0310375760 dated 13.4.06 by the firm was 94% Qty. wise within valid EO period as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 8: M/s. Ecoplast Ltd., Mumbai
File No. 01/60/162/574/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance Licence No. 0310387121 dt. 27.06.2006

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310387121 dt. 27.06.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 9: M/s. Abrasive Technology, Mumbai
File No. 01/60/162/164/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance Licence No. 0310338159 dt. 07.07.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310338159 dt. 07.07.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 10: M/s. Reliance Industries Ld., Mumbai
File No. 01/60/162/513/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance licence No. 0310366258 dt. 08.02.2006

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310366258 dt. 08.02.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 11: M/s. Krishna Antioxidants Pvt. Ltd., Mumbai
File No. 01/60/162/434/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310374882 dt. 04.04.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310374882 dt. 04.04.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 12: M/s. Krishna Antioxidants Pvt. Ltd., Mumbai
File No. 01/60/162/435/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310374813 dt. 04.04.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310374813 dt. 04.04.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 13: M/s. ITC Limited, Secunderabad
File No. 01/60/162/562/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0910023173 dt. 16.06.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0910023173 dt. 16.06.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 14: M/s. Essel Propack Ltd., Mumbai
File No. 01/60/162/495/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310369369 dt. 01.03.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310369369 dt. 01.03.2006 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 15: M/s. Maharashtra Seamless Ltd., New Delhi
File No. 01/60/162/544/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Authorization No. 0510184131 dt. 09.06.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0510184131 dt. 09.06.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 16: M/s. Glaxo SmithKline Pharmaceuticals Ltd., Mumbai
File No. 01/60/162/260/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310321826 dt. 17.03.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310321826 dt. 17.03.2005 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 17: M/s. . Chelsea Mills, New Delhi

File No. 01/60/162/482/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0510175918 dt. 07.02.2006

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0510175918 dt. 07.02.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 18: M/s. Gland Pharma Ltd., Hyderabad
File No. 01/82/50/254/AM08/DS-III
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Ratification of Norms for the export products Adenosine Injection USD Pre-filled Syringes 3mg/ml in a PFS under para 4.7 of HBP against Advance License No. 0910031800 dt. 16.10.2007.

The committee considered the case and noted that import of Components is allowed on net to net basis, with allowable wastage. If raw materials for making injections/Syringes are to be imported, then there is SION for the same. In this case, firm intends to import various components of injections which is allowed on net to net basis. Therefore, Committee decided to reject the firm's request.

Case No. 19: M/s. Sumita Tex Spin Pvt. Ltd, Mumbai
File No. 01/60/162/425/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Authorization No. 0310350423 dt. 05.10.2005.

Withdrawn as already considered in PRC dated 18.05.2009.

Case No. 20: M/s. Commercial Syn-Bags Ltd., Indore
File No. 01/60/162/456/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Extension in EOP against Advance Licence No. 1110011975 dt. 13.10.2005.

The Committee noted that EO fulfilled in respect of Advance authorisation Nos. 1110011975 dt. 13.10.2005 was 87.49% Qty - wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO within valid EOP.

Case No. 21: M/s. Aurobindo Pharma Ltd., Hyderabad
File No. 01/60/162/328/AM09/EFGC(PRC)

PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0910025031 dt. 28.12.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0910025031 dt. 28.12.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No.22: M/s. Aero Exports, New Delhi
File No. 01/60/162/572/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0510183094 dt. 22.06.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0510183094 dt. 22.06.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 23: M/s. Bhavi International Limited, Mumbai
File No. 01/60/162/12/AM10/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310400862 dt. 25.09.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310400862 dt. 25.09.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 24: M/s. Maharashtra Power Transmission Structures Pvt. Limited, Mumbai
File No. 01/60/162/528/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310396226 dt. 24.08.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310396226 dt. 24.08.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 25: M/s. Sonal Impex Limited, Mumbai

File No. 01/60/162/412/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310374933 dt. 05.04.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310374933 dt. 05.04.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 26: M/s. Alkaloids Corporation, Kolkatta
File No. 01/60/162/374/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Extension in EOP against Advance Licence No.0210082300 dt. 23.09.2005

The Committee noted that EO fulfilled in respect of Advance authorisation Nos. 0210082300 dt. 23.09.2005 was 51.34% Qty - wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO within valid EOP.

Case No. 27: M/s. SMI Coated Products Pvt. Ltd., Mumbai
File No. 01/60/162/07/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Authorisation No. 0310331275 dt. 25.05.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310331275 dt. 25.05.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 28: M/s. Symbiotec Pharmalab Ltd., Indore
File No. 01/94/180/126/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Request for grant of EO period extension against advance licence No. 1110014194 dt. 17.10.2006 issued under Policy Circular No. 9 dt. 30.06.03

The Committee noted that EO fulfilled in respect of Advance authorisation no. 1110014194 dated 17.10.2006 was 98% within the extended period allowed by RA concerned as claimed by the firm. Therefore, the committee decided to extend EOP upto 31.5.08, against the aforesaid authorization, for regularization of the balance E.O. fulfilled out side EOP, subject to verification by RA of EO claimed to have been fulfilled by the firm within the EOP included extended period, if any, and also subject to the payment of composition fee @6% of the duty saved amount for the balance inputs, proportionate to E.O. fulfilled beyond the EOP(including extended EOP, if any).

Case No. 29: M/s. Wacker Metroak Chemcials Pvt. Ltd., West Bengal
File No. 01/94/180/97/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance authorization No. 0210087724 dt. 30.03.06.

The committee noted that export obligation fulfilled against advance authorization no. 0210087724 dated 30.3.06 by the firm was 100% within valid EO period as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 30: M/s. Bhandri Foils and Tubes Ltd., Mumbai
File No. 01/60/162/395/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance licence No. 0310351164 dt. 10.10.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310351164 dt. 10.10.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 31: M/s. M.J. Biopharma Private Ltd., Mumbai
File No. 01/60/162/525/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: EOP Extension of advance licence No. 0310350665 dt. 6.10.2005.

The Committee noted that EO fulfilled in respect of Advance authorisation No. 0310350665 dt. 6.10.2005 was 76.57% Qty - wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO within valid EOP.

Case No. 32: M/s. Aurobindo Pharma Ltd., Hyderabad
File No. 01/60/162/342/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance licence No. 0910020196 dt. 02.12.2005

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0910020196 dt. 02.12.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 33: M/s. Wacker Metroak Chemcials Pvt. Ltd., West Bengal
File No. 01/94/180/131/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance authorization No. 0210087011 dt. 10.03.06.

The committee noted that export obligation fulfilled against advance authorization no. 0210087011 dated 10.3.06 by the firm was 82.47% within valid EO period as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 34: M/s. Century Enka Ltd., Mumbai
File No. 01/94/180/59/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance authorization No. 0310377521 dt. 25.04.06.

The Committee noted that export obligation fulfilled against advance authorisation No. 0310377521 dt. 25.04.06 was more than 50% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 35: M/s. Sadhana Nitro Chem Ltd., Mumbai
File No. 01/94/180/194/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Request for grant of EO Period extension against Advance authorisation No. 0310333935 dated 10.6.2005 upto 15.10.2009.

The Committee noted that EO fulfilled in respect of Advance authorisation no. 0310333935 dated 10.6.2005 was 94.56% within the extended period of 6 months, as claimed by the firm. Therefore, the committee decided to extend EOP, against the aforesaid authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @6% of the duty saved amount for the balance inputs.

Case No. 36: M/s. Micro Inks Ltd., Mumbai
File No. 01/94/180/79/AM10/PC-4

PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance licence No. 0310365386 dt. 01.02..06 for clubbing with advance licence No. 0310299449 dt. 28.10.04.

The Committee noted the request for revalidation against advance authorization No.0310365386 dated 1.2.2006 for clubbing with the advance licence No.0310299449 dated 28.10.2004. Accordingly, the Committee decided to revalidate the advance authorization No. 0310365386 dated 1.2.2006 for a period of six months from the date of communication of the decision of PRC, for the purpose of clubbing with other advance authorization No. 0310299449 dated 28.10.2004, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization (bearing No. 0310365386) and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

No further imports/exports shall be allowed against these licences after clubbing.

Case No. 37: M/s. Wolfra Tech Pvt. Ltd., Mysore.
File No. 01/60/162/417/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance authorization No. 0710043016 dt. 10.02.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0710043016 dt. 10.02.2006 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 38: M/s. Maharashtra Power Transmission Structure Pvt. Ltd., Mumbai
File No. 01/60/162/527/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance licence No. 0310396240 dt. 24.08.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310396240 dt. 24.08.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 39: M/s. Ajanta International , Mumbai
File No. 01/94/180/67/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance licence No. 0310211384 dt. 01.07..03 for the purpose of clubbing with other advance licence No. 0310206955 dt. 10.06.03.

The Committee noted the request for revalidation against advance licence no. 0310211384 dated 01.07.03 for clubbing with the other advance licence no. 0310206955 dated 10.06.03. Accordingly, the Committee decided to revalidate the advance licence no. 0310211384 dated 01.07.03 for a period of six months from the date of communication of the decision of PRC, for the purpose of clubbing with other advance licence no. 0310206955 dated 10.06.03., subject to payment of composition fee @ 1% of the unutilized CIF value of the licence bearing no. 0310211384 and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

No further imports/exports shall be allowed against these licences after clubbing.

Case No. 40: M/s. Rohm and Haas (India) Pvt. Ltd., Raigad.
File No. 01/60/162/09/AM10/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance authorization No. 0310403993 dt. 13.10.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310403993 dt. 13.10.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 41: M/s. Western Cans Pvt. Ltd., Mumbai
File No. 01/94/180/118/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: EOP Extension in respect of the following 6 Advance authorisations for the purpose of clubbing with the Advance authorisation No. 0310428551 dated 03.05.2007.
(i) No. 0310251429 dated 06.02.04; (ii) 0310264386 dated 20.4.04;
(iii) 0310268193 dated 12.5.04; (iv) 0310272055 dated 01.06.2004;
(v) 0310303838 dated 25.11.2004 and (vi) 0310329095 dated 06.05.2005.

The Committee noted the request for EOP extension against aforesaid 6 advance licences for clubbing with the other advance authorization bearing no. 0310428551 dated 03.05.2007. Accordingly, the Committee decided to extend EOP upto 17.4.08 for the aforesaid 6 advance licences for the purpose of clubbing with the other advance authorisation no. 0310428551 dated 03.05.2007 subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs against the aforesaid 6 Advance licences and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

No further imports/exports shall be allowed against the aforesaid 7 advance licences/ authorizations after clubbing.

Case No. 42: M/s. Amritlal Chemaux Pvt. Ltd., Mumbai
File No. 01/60/162/30/AM10/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance licence no. 0310355662 dt. 17.11.2005

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310355662 dt. 17.11.2005 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 43: M/s. Britacel Silicones Ltd., Mumbai
File No. 01/94/180/31/AM09/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: For revalidation and EOP extension, as per details given below for the purpose of clubbing. Details are given below.

S.No	Licence no. & date	S.No	Licence no. & date
i)	0310063332 dt.12.01.2001	viii)	0310163847 dt.22.10.2002
ii)	0310173863 dt.20.12.2002	ix)	0310200715 dt.07.05.2003
iii)	0310211317 dt.01.07.2003	x)	0310079678 dt.03.04.2001
iv)	0310232307 dt.21.10.2003	xi)	0310166631 dt.12.11.2002
v)	0310112190 dt.29.11.2001	xii)	0310232306 dt.21.10.2003
vi)	0310071876 dt.06.02.2001	xiii)	0310079116 dt.30.03.2001
vii)	0310218571 dt.13.08.2003	xiv)	0310120607 dt.22.01.2002

The Committee noted the request for revalidation and EOP extension against above mentioned advance licences. Committee noted that these licences were issued way back in the year 2001 to 2003 and the firm had not mentioned any justified reason for delayed filing of the request. Accordingly the Committee decided not to accede to the request of the firm.

Case No. 44: M/s. Goodwill Chemical Industries, Mumbai
File No. 01/94/180/72/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Extension in EO period against advance licence No. 0310255907 dt. 03.03.2004

The Committee noted the request for relaxation of the existing policy provision to allow EOP extension against advance licence no. 0310255907 dt. 03.03.04. Committee also noted that the firm applied for relaxation in DGFT (HQr) after a gap of more than 1 ½ years from the date of expiry of EOP. Since the Committee could not find any merit in the case, the Committee decided not to accede to the request of the firm.

Case No. 45: M/s. Reliance Industries Limited, Mumbai
File No. 01/94/180/107/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance licecne No. 0310386571 dt. 23.06.06.

The committee noted that export obligation fulfilled against advance authorization no. 0310386571 dated 23.6.06 by the firm was 83.74% within valid EO period as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 46: M/s. Shah Brothers Ispat Pvt. Ltd., and M/s. Megha Polymer Ltd., Mumbai
File No. 01/89/180/46/AM09/PC-2(A)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Import of Hot Rolled Coils.

The Committee considered the case and decided to reject the request of the firm

Case No. 47: M/s. Dhansar Engineering Co. Pvt. Limited.
File No. 01/89/180/019/AM03/PC-2(A)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Request for non requirement of Homologation Certificate for import of 3 Nos. TR60 Off-road Dump Truck Vehicles.

The Committee considered the request of the firm for non requirement of Homologation Certificate for import of 3 Nos. TR60 Off-road Dump Truck Vehicles on the basis of clarification given by ICAT and the DRTH. The committee approved the proposal.

Case No. 48: M/s. Essel Propack Ltd., Mumbai
File No. 01/60/162/496/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310320686 dt. 10.03.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310320686 dt. 10.03.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 49: M/s. Essel Propack Ltd., Mumbai

File No. 01/60/162/497/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310370092 dt. 06.03.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310370092 dt. 06.03.2006 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 50: M/s. Vidyut Metallics Pvt. Ltd., Thane
File No. 01/60/162/10/AM10/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 0310376348 dt. 18.04.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310376348 dt. 18.04.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 51: M/s. Schott Kaisha Pvt. Ltd., Mumbai
File No. 01/60/162/517/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance authorisation No. 0310381534 dt. 24 .05.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310381534 dt. 24 .05.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 52: M/s. BEES ESS Agro Inputs Pvt. Ltd., Amritsar
File No. 01/60/162/566/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance Licence No. 1210003898 dt. 23.09.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310370092 1210003898 dt. 23.09.2005 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 53: M/s. Tata Communications Ltd., Mumbai
File No. 01/60/162/462/AM09/EFGC/PRC
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Request for revalidation of duty credit scrip No. 0310424104- 122 dt. 23.03.2007 issued under Served From India Scheme for six months.

The Committee considered the case, as per agenda and decided to defer the case for want of following information:

(1) Date of applying for change of name and
(2) Date on which actually the name was changed by RA concerned

This is to determine the quantum of time lost.

The applicant by asked this information and thereafter the case would be considered in PRC.

Case No. 54: M/s. K.K. Traders (HUF), Amritsar
File No. 01/53/8/785/AM09/K-36/Import Cell
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Grant of import licence for import of 300 MTs of Kuth Saussurea Laapa) for stock and sale purposes.

The Committee considered the request of the firm and noted that there is no objection from D/o Agriculture & Cooperation. Hence, approved the case for import of 300 MTs of Kuth Saussura Laapa) for stock and sale purposes.

Case No. 55: M/s. Indo Alusys Industries Ltd., New Delhi
File No. 01/60/162/334/AM09/EFGC(PRC)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance licence no. 0510128367 dt. 09.06.2004

The Committee noted the request for relaxation of the existing policy provision to allow Revalidation against advance licence no. 0510128367 dt. 09.06.2004. Committee also noted that the firm applied for relaxation in DGFT (HQr) after a gap of more than 1 ½ years from the date of expiry of licence. The Committee decided not to accede to the request of the firm.

Case No. 56: M/s. Umedica Laboratories Pvt. Ltd., Mumbai.
File No. 01/94/180/178/AM10/PC4

PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: EOP extension against Advance authorisation No. 0310390715 dated 21.7.06, issued under Policy Circular No. 9 dated 30.06.03 upto 30.4.07.

The Committee noted that EO fulfilled in respect of Advance authorisation no. 0310390715 dated 21.7.06 was 14.11% Qty.wise within valid EOP of 6 months and balance 85.89% outside EOP, as claimed by the firm. Therefore, the committee decided to extend EOP upto 30.4.07, against the aforesaid authorization, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @6% of the duty saved amount for the balance inputs in proportion to E.O. fulfilled beyond valid EOP.

Case No. : 57. M/s. Steelco Gujarat Limited, Gujarat.
File No. 01/94/180/221/AM10/PC4
PRC Meeting No. 02/AM10 dated 17.06.09.
Subject: Revalidation of Advance authorisation No. 3410017161 dated 16.10.2006 for a period of 6 months.

The committee noted that export obligation fulfilled against advance authorization no. 3410017161 dated 16.10.2006 by the firm was 86.57% within valid EO period as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 58: M/s. Gitanjali Chemicals Pvt. Ltd., Mumbai.
File No. 01/94/180/191/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of following three advance authorizations:
(i) 0310384990 dt. 16.06.06
(ii) 0310385844 dt. 21.06.06
(iii) 0310384914 dt. 15.06.06

The Committee noted that export obligation fulfilled against three advance authorisation Nos. (i) 0310384990 dt. 16.06.06 (ii) 0310385844 dt. 21.06.06 and (iii) 0310384914 dt. 15.06.06 was 100% within valid EO period, as claimed by the firm. Accordingly the Committee decided to revalidate the aforesaid three advance authorisations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisations and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 59: M/s. Alkaloids Corporation, Kolkata
File No. 01/94/180/184/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Extension in EO period against advance authorization No. 0210087259 dt. 17.03.06 for a period of one year upto 16.03.2010.

The Committee noted that EO fulfilled in respect of Advance authorisation No. 0210087259 dt. 17.03.06 was 56.96% Qty - wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 60: M/s. United Phosphorus Limited, Mumbai.
File No. 01/94/180/1038/AM09/PC4
PRC Meeting No. 02/AM10 dated 17.06.09.
Subject: Request for revalidation of Advance Licence No. 0310329938 dated 13.5.05 for the purpose of clubbing of this advance licence with 3 advance authorisations as mentioned below:
(i) 0310321180 dated 14.03.05; (ii) 0310354854 dated 08.11.2005 and (iii) 0310366423 dated 10.2.2006.

The Committee noted the request for revalidation against advance authorization No. 0310329938 dated 13.5.05 for clubbing with the other three advance authorisation dated 14.3.05, 8.11.2005 & 10.2.2006 as mentioned above. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310329938 dated 13.5.05 for a period of six months from the date of communication of the decision of PRC, for the purpose of clubbing with other advance authorization bearing nos. (i) 0310321180 dated 14.03.05; (ii) 0310354854 dated 08.11.2005 and (iii) 0310366423 dated 10.2.2006, subject to payment of composition fee @ 1% of the unutilized CIF value of the advance authorisation dated 13.5.05 and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

No further imports/exports shall be allowed against these authorisations after clubbing.

Case No. 61: M/s. Alkyl Amines Chemicals Ltd., Mumbai
File No. 01/94/180/185/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of Advance authorization No. 0310379930 dt. 08 .05.2006 for a period of six months.

The Committee noted that export obligation fulfilled against advance authorisation No. 0310379930 dt. 08.05.06 was more than 100% within valid EO period, as claimed by the firm and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 62: M/s. Jindal Steel & Power Ltd., New Delhi
File No. 01/89/180/56/AM09/PC-2(A)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Request for relaxation in the Policy Provisions for import of 2 nos. of second hand Prime Mover (trucks).

The committee took into consideration the fresh representation made by the firm and noted that the prime mover sought to be imported by the firm is an integral part of the whole system alongwith silo containers. Accordingly the case was approved as per agenda.

Case No. 63: M/s. Echjay Forgings Pvt. Ltd., Mumbai
File No. 01/89/180/09/AM-10/PC-2(A)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Policy Relaxation for import of Toyota Fork Lift.

The committee considered the request of the firm for relaxation in the Policy Provisions for import of Toyota Fork Lift. As the item sought to be imported is essentially not a vehicle, the Committee approved the case.

Case No. 64: M/s. Hindustan Construction Co. Limited, Mumbai
File No. 01/93/180/2529/AM08/PC-I(B)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Relaxation granted for import of used vehicles older than 3 years – request for change in the Year of Manufacture.

The committee considered the case and granted ex-post facto approval to the decision already taken on file.

Case No. 65: M/s. Hindustan Construction Co. Limited, Mumbai
File No. 01/93/180/100/AM09/PC-II(B)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Relaxation by PRC for import of 1 No. Hydro-Demolition equipment consisting of Power Control Robot 322 Unit, Conject Jet Frames and Conject Power Pack with Accessories, spare parts and consumables.

The committee considered the request of the firm for relaxation by PRC for import of 1 No. Hydro-Demolition equipment consisting of Power Control Robot 322 Unit, Conject Jet Frames and Conject Power Pack with Accessories, spare parts and consumables in relaxation of para 2.23 of FTP as per agenda

Case No. 66: M/s. Engineering Projects (India) Ltd.
File No. Misc.-54/AM06/DBK Cell
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Payment of claim for deemed export amounting to Rs.2.73 Crores on the basis of Chartered Accountant's Certificate (CAC) for bifurcation of supplies and service portion for projects implemented by the firm prior to 1992 (1987-91) in lieu of Project Authority Certificate (PAC).

The committee considered the request of the firm and agreed to accept CAC for bifurcation of supplies and service portion for the three civil project implemented by the firm prior to 1982, in lieu of CAC keeping in view the following facts:

(i) EPIL had earlier submitted PAC to O/o Jt. DGFT, CLA New Delhi which is not traceable now.
(ii) EPIL has mentioned that the projects were awarded to them on lump sum basis and the Project Authorities, i.e., clients were unable to issue PAC for supplies Portion separately.
(iii) The firm has furnished necessary indemnity bond to O/o Jt. DGFT, CLA.

Case No. 67: M/s. Cable Corporation of India Ltd., Mumbai
File No. 01/94/180/54/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance authorization no. 0310377323 dt. 25.04.06 for a period of six months.

The Committee noted that though the firm has exported some of the products within the valid EOP, as claimed by the firm against advance authorization no. 0310377323 dt. 25.04.06, proportionate imports could not be completed. Accordingly, the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 68: M/s. Kabadi Shankarsa & Sons, Bangalore
File No. 01/94/180/838/AM09/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: EOP extension against Annual licence No. 0710041461 dt. 17.11.2005.

The Committee noted that EO fulfilled in respect of Advance Authorization No.0710041461 dated 17.11.2005 was more then 50% Qty. – wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 69: M/s. R.L. Khanna & Co. (Overseas), New Delhi.
File No. 01/94/180/152/AM10/PC4
PRC Meeting No. 02/AM10 dated 17.06.09.
Subject: Revalidation of DFIA s bearing Nos. (i) 0510188628 dt. 11.8.06; (ii) 0510202027 dt. 2.4.07; (iii) 0510200877 dt. 13.3.07 and (iv) 0510201616 dt. 26.3.07.

The Committee noted the request for revalidation of DFIAs bearing Nos. (i) 0510188628 dt. 11.8.06; (ii) 0510202027 dt. 2.4.07; (iii) 0510200877 dt. 13.3.07 and (iv) 0510201616 dt. 26.3.07. Committee noted that the DFIAs expired and could not be utilized by the firm for importation because of delay in release of shipping bills by the Customs authority. Accordingly the committee decided to allow revalidation of the aforesaid 4 DFIAs for the time period the shipping bills pertaining to these DFIAs were lying with the Customs authority RA should cross verify the details and allow revalidation accordingly.

Case No. 70: M/s. Fine Organic Industries (Mumbai) Pvt. Ltd., Mumbai
File No. 01/94/180/50/AM10/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Revalidation of advance authorization no. 0310384047 dt. 12.06.06.

The Committee noted that export obligation fulfilled against advance authorisation No. 0310384047 dt. 12.06.06 was 100% within valid EO period, as claimed by the firm and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status.

Case No. 71 : M/s. Wipro Ltd., Bangalore.
File No. 01/94/180/AA-Wipro/AM10/PC4
PRC Meeting No. 02/AM10 dated 17.06.09.
Subject: Request for grant of EO period extension against advance licences as per annexure-I

The committee noted from the documents and details furnished by the firm that the firm was under the bonafide belief that by making supplies to the ultimate beneficiaries (supplies under deemed exports), the firm had discharged its Export Obligation against 107 Advance licences as per Annexure I. However since these supplies were made prior to filing of Advance licences applications in these cases, the request to consider such supplies for the purpose of fulfillment of E.O. against the 107 advance licences could not be considered by the RA concerned. Since, the supplies had already been made by the firm to the beneficiary, committee allowed 6 months EOP extension for exports form the date of endorsement by RA against all Advance authorisations mentioned in Annexure I.

Case No. 72: M/s. L&T Komatsu Ltd., Bangalore
File No. 01/94/180/846/AM09/PC-4
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: To allow acceptance of supplies to EOUs for the purpose of fulfillment of export obligation against advance licence No. 0710027407 dated 13.2.2004 issued for Physical Export.

Committee perused the detail of the case and noted that the firm supplied to a EOU unit instead of effecting physical exports for which the authorization was issued. Hence the committee could not agree to the request of the firm to accept the supplies made to EOUs for the purpose of fulfillment of export obligation against advance authorization No.0710027407 dated 13.2.2004 which was originally issued for physical exports. Accordingly, the request could not be acceded to.

Case No. 73: M/s. Steelco Gujarat Limited, Gujarat.
File No. 01/94/180/219/AM10/PC4
PRC Meeting No. 02/AM10 dated 17.06.09.
Subject: Revalidation of Advance authorisation No. 3410016569 dated 26.7.06 for a period of 6 months.

The committee noted that export obligation fulfilled against advance authorization no. 3410016569 dated 26.7.2006 by the firm was 129.12% within valid EO period as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 74: M/s. Shri Avdhesh Mittal

File No. 01/89/180/13/AM-10/PC-2(A)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Policy Relaxation for import of vehicle from a country other than that of manufacture.

The committee considered the request of the firm and decided to grant Policy Relaxation for import of vehicle from a country other than that of manufacture.

Case No. 75: M/s. Halliburton, Mumbai
File No. 01/89/180/12/AM-10/PC-2(A)
PRC Meeting No.02/AM10 dated: 17.06.2009
Subject: Exemption/Relaxation for import of special Oil Field Equipment from Houston (USA).

The committee considered the request of the firm and decided to grant Exemption/Relaxation for import of special Oil Field Equipment from Houston (USA), as per the agenda.

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